

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2901
TO BE ANSWERED ON 12TH MARCH, 2021**

FOOD ADULTERATION CASES

**2901. SHRI HEMANT SRIRAM PATIL:
SHRI OMPRAKASH BHUPALSINH ALIAS
PAWAN RAJENIMBALKAR:
DR. ARVIND KUMAR SHARMA:
SHRI RAHUL RAMESH SHEWALE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the cases of food adulteration have increased across the country during each of the last three years and the current year;
- (b) if so, the details thereof, State/UT-wise and the reasons therefor;
- (c) whether the lax implementation of laws allows the adulteration business to turn it into a rewarding enterprise, if so, the details thereof;
- (d) the steps taken by the Government to enforce stricter implementation of adulteration laws in the States/ UTs;
- (e) whether the Food Safety and Standards Authority of India (FSSAI) has sent a proposal to the Government to amend the Food Safety and Standards Act, 2006 incorporating therein stringent punishment of fine and imprisonment up to life term for those involved in instances of food adulteration in the country; and
- (f) if so, the details and the present status of such proposal along with other steps taken to address food adulteration?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): The implementation and enforcement of provisions under Food Safety and Standards (FSS) Act, 2006 and Rules and Regulations made there under primarily rests with the State/UT Governments. To ensure compliance with these provisions, State/UT Governments undertake regular surveillance, monitoring and inspection activities.

Samples of food items are drawn by State Food Safety Officers and sent to the laboratories recognised by Food Safety and Standards Authority of India (FSSAI) for analysis. In cases where samples are found to be non-conforming to the provisions of the Act and the Rules and Regulations made there under, recourse is taken to penal provisions under the FSS Act.

As per the information available from State/UT Governments, the details of samples analysed, found non-conforming (including adulteration) and action taken against the concerned Food Business Operators during the last three years are at Annexure I, II and III.

(d): FSSAI constantly monitors the enforcement of the Act with the State /UT food safety authorities during the periodic meetings of the Central Advisory Committee in which the Commissioners of Food Safety of all States/UTs are represented and also through video conferencing and interaction during visit of senior officials of FSSAI to States/UTs etc.

(e) & (f) At present, under Section 59 of the Food Safety and Standards Act, 2006 for manufacture, storage, sale, distribution or import of unsafe food for human consumption which results in death, a penalty of imprisonment for a term not less than seven years but which may be extended to imprisonment for life and also with fine of not less than ten lakh rupees is prescribed.

A proposal had been received from FSSAI to amend the Food Safety and Standards Act, 2006. The Ministry had invited public comments through a Public Notice on amendment proposal.

Annexure-I**State-wise details of Samples analysed, found non-conforming and penal action taken for the year 2017-18**

Name of the State/U.T.	No. of Samples Analysed	No. of Samples found Non-Conforming	No. of Cases Launched		No. of Convictions / Penalties		
			Criminal	Civil	Convictions	No. of cases in which Penalties imposed	amount of penalty raised in Rupees
A & N Islands	234	49	Nil	285	Nil	285	36,91,500
AndhraPradesh	3881	765	147	282	75	121	49,11,500
Arunachal Pradesh	269	09	04	07	Nil	09	75,500
Assam	610	78	04	39	Nil	06	1,22,000
Bihar	2248	215	28	122	-	-	-
Chandigarh	376	25	-	21	-	04	2,25,000
Chhattisgarh	1564	388	15	81	13	30	1,71,004
Dadra & N.H	67	04	04		-	-	-
Daman & Diu	71	06	02		Nil	Nil	-
Delhi	1271	120	127	0	39	-	2,68,98,000
Goa	1268	82	08		07	-	7,05,000
Gujarat	9576	713	27	481	382	382	2,59,82,503
Haryana	2067	380	33	303	08	280	31,12,360
Himachal Pradesh	164	50	09	08	05	43	9,81,000
Jammu & Kashmir	3643	992	-	921	310	512	54,89,200
Jharkhand	580	219	-	-	-	-	-
Karnataka	3257	426	53	236	-	236	40,27,270
Kerala	3783	703	48	332	88	147	39,89,880
Lakshadweep	Nil	Nil	Nil				

Madhya Pradesh	6270	904	27	547	10	507	2,39,42,000
Maharashtra	9022	1532	194	589	83	141	17,34,500
Manipur	830	295	09	19	00	04	2,60,000
Meghalaya	29	03	-	-	-	-	-
Mizoram	84	52	Nil	Nil	Nil	05	Nil
Nagaland	310	69	Nil	Nil	Nil	Nil	Nil
Odisha	229	54	13	77	Nil	Nil	Nil
Puducherry	3,156	-	-	-	-	-	-
Punjab	11057	3053	40	1022	22	568	46,23,650
Rajasthan	3549	1598	91	171	0	108	7,83,000
Sikkim	04	Nil	Nil	Nil	Nil	Nil	Nil
Tamil Nadu	7383	2461	496	825	896	-	2,24,66,700
Telangana	823	175	25	15	01	20	-
Tripura	268	18	-	-	-	-	-
Uttar Pradesh	19063	8375	102	7232	3237	4219	12,91,85,500
Uttarakhand	1119	120	-	-	-	-	-
West Bengal	1228	329	-	-	22	-	1,64,000
Total	99,353	24,262	1,506	13,615	5,198	7,627	26,35,41,067

Source: States/UTs. Note: Many of the States/UTs have shared consolidated data and not shared the data/complete data in respect of particular food category like Milk, Oil, Packaged Drinking water,

etc

Annexure-II

State-wise details of Samples analysed, found non-conforming and penal action taken for the year 2018-19

S. No.	Name of State/UT	No. of Samples Analysed	Total number . of Samples found non-conforming	No. of Cases Launched		No. of Convictions / Penalties		
				Criminal	Civil	Convictions	Number of cases in which penalties imposed	Amount of penalty raised in Rupees
1	Andaman & Nicobar Island	268	11	1	90	1	89	1274000
2	Andhra Pradesh	4715	692	104	456	29	344	10691300
3	Arunachal Pradesh	291	11	1	7	0	6	21000
4	Assam	515	111	7	14	0	5	77000
5	Bihar	4135	372	25	146	0	30	1065000
6	Chandigarh	315	30	37	21	30	15	335000
7	Chhattisgarh	988	208	23	27	17	8	995000
8	Dadara& Nagar Haveli	58	6	0	6	0	6	63000
9	Daman & Diu	145	4	0	4	0	0	0
10	Delhi	2461	485	29	110	38	31	4716001
11	Goa	1550	88	1	9	0	17	866000
12	Gujarat	9884	822	22	353	22	237	19589004
13	Haryana	2929	737	47	488	5	242	5116860
14	Himachal Pradesh	229	43	4	10	4	35	965500
15	Jammu & Kashmir	3600	1416	10	698	1	466	5718800
16	Jharkhand	499	208	10	71	0	22	485000

17	Karnataka	3945	456	71	249	0	146	950800
18	Kerala	4378	781	102	565	2	339	11117000
19	Lakshadweep	0	0	0	0	0	0	0
20	Madhya Pradesh	7063	1369	114	1095	8	557	1,82,28,200
21	Maharashtra	4742	1036	957	910	18	529	11996269
22	Manipur	388	56	0	16	0	12	689000
23	Meghalaya	81	3	1	0	0	3	193700
24	Mizoram	124	27	0	0	0	0	0
25	Nagaland	202	175	0	63	0	63	37500
26	Odisha	327	91	38	123	0	3	220000
27	Puducherry	2037	39	0	0	0	7	
28	Punjab	11920	3961	45	1840	3	1762	15703200
29	Rajasthan	5760	2147		657	141	686	2017000
30	Sikkim	182	17	0	0	0	0	0
31	Tamil Nadu	5730	2601	666	1718	306	1485	50111950
32	Telangana	1760	168	33	191	3	15	248000
33	Tripura	192	8	0	3	0	0	0
34	Uttar Pradesh	22583	11817	451	8524	73	5526	158981003
35	Uttarakhand	755	35	8	28	0	28	2853000
36	West Bengal	1,708	384	6	58	0	20	453000
	Total	1,06,459	30415	2813	18550	701	12734	Rs.32,57,78,087

Source: States/UTs,

Annexure III

details of Samples analysed, found non-conforming and penal action taken for the year 2019-20

S. No.	Name of State/UT	No. of Samples Analysed (a)	No. of Samples found non-conforming (b)	Civil Cases (d)			Criminal Cases (e)		
				No. of Cases Launched (d.1)	No. of Cases decided (d.2)	Penalties Raised (Rs.) (d.3)	No. of Cases Launched (e.1)	No. of Cases decided (e.2)	Penalties Raised (Rs.) (e.3)
1	Andaman & Nicobar Island	613		10	8	571000	0	0	0
2	Andhra Pradesh	4044	458	442	118	10161000	2	10	60000
3	Arunachal Pradesh	346	10	4	5	26000	0	1	30000
4	Assam	459	129	53	11	1029000	14	5	80000
5	Bihar	5665	501	147	8	208000	53	0	0
6	Chandigarh	384	21	74	11	810000	20	1	0
7	Chhattisgarh	1550	305	205	190	5562500	56	0	0
8	Dadara & Nagar Haveli and Daman & Diu	232	9	15	6	96000	0	2	52000
9	Delhi	2114	374	341	46	2012000	59	60	3250000
10	Goa	147	6	6	4	210000	1	0	0
11	Gujarat	13160	984	579	368	28695500	16	27	966005
12	Haryana	2417	473	372	140	3567061	30	4	10500
13	Himachal Pradesh	675	129	20	104	2709000	6	1	2000

14	Jammu & Kashmir	3688	950	1395	817	6451700	35	6	23000
15	Jharkhand	1039	397	138	49	1180000	63	13	0
16	Karnataka	4551	465	351	211	2004500	80	12	220000
17	Kerala	5021	778	359	599	12372500	210	8	245000
18	Ladakh	6	0	9	9	101300	0	0	0
19	Lakshadweep	0	0	0	0	0	0	0	0
20	Madhya Pradesh	15717	2575	2083	1598	88103000	131	17	1134000
21	Maharashtra	5962	1030	1150	847	23954623	1045	135	122500
22	Manipur	92	73	17	18	195000		1	40000
23	Meghalaya	133	2	1	1	0	0	0	0
24	Mizoram	101	61	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0	0	0
26	Odisha	702	183	61	97	803600	12	0	0
27	Puducherry	5	5	22	20	142000	0	0	
28	Punjab	7053	1394	1990	893	28763850	106	33	584000
29	Rajasthan	6455	1834	903	174	2694320	75	0	0
30	Sikkim	18		0	0	0	0	0	0
31	Tamil Nadu	10528	3155	1779	1390	16712500	857	351	7377500
32	Telangana	1680	135	111	67	311000	14		
33	Tripura	33	8	0	0	0	0	0	0
34	Uttar Pradesh	21193	12568	14575	8881	335465100	1787	133	1877800
35	Uttarakhand	1211	267	142	111	1284000	0	0	0
36	West Bengal	1781	310	58	80	1543000	9	1	33000
Total		118775	29192	27412	16881	577739054	4681	821	1610730
									5